

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2010 of 2020**

Kush Kumar Singh @ Chhotkun petitioner
Versus

1. The State of Jharkhand
2. Runa Devi Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioner : Mr. Vishal Kumar Trivedi, Advocate
For the State : Ms. Snehlika Bhagat, A.P.P.

03/24.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Heard the learned counsel for the parties.

The petitioner is apprehending his arrest in connection with Gawan P.S. Case No. 29 of 2019 for the offences punishable under Sections 147/323/498-A/379 of the Indian Penal Code and Section 3/4 of the Dowry Prohibition Act, pending in the court of the learned Judicial Magistrate, 1st Class, Giridih.

The learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the F.I.R. The petitioner is the husband of the informant. There is general and omnibus allegation against all the accused persons including the petitioner. In fact, the petitioner has neither made any demand of dowry nor has tortured the informant for non-fulfillment of the same and hence, he may be given the privilege of anticipatory bail.

The learned A.P.P. while opposing the petitioner's prayer for anticipatory bail submits that in addition to the torture for non-fulfillment of demand of dowry, it has been specifically alleged at paragraph-9 of the complaint leading to lodging of the F.I.R. under Section 156(3) Cr.P.C that on 24.11.2018, the petitioner repeatedly kicked the informant on her stomach till she got unconscious. Considering the nature of allegation levelled against the petitioner, he may not be given the privilege of anticipatory bail.

Considering the facts and circumstances of the case, I am not inclined to enlarge the petitioner on anticipatory bail. Hence, the prayer for grant of anticipatory bail of the petitioner is hereby rejected.

(Rajesh Shankar, J.)

Manish